correction, the result** of the division is :

AYES	28
NOES	88

The motion was negatived.

15.43 hrs.

CONSTITUTION (SCHEDULED CASTES) ORDERS (AMENDMENT) BILL

MR. DEPUTY-SPEAKER : We shall now take up the Constitution (Scheduled Castes) Orders (Amendment) Bill. Time allotted is 2 hours.

Now, Mr. Kurien may move.

PROF. P.J. KURIEN (Mavelikara) : Mr. Deputy-Speaker, Sir, I thank you very much for asking me to move this Bill.

I move* :

> "That the Bill further to amend the Constitution (Scheduled Castes) Order, 1950, the Constitution (Scheduled Castes) (Union Territories) Order, 1951, the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962, the Constitution (Pondicherry) Scheduled Castes Order, 1964 and the Constitution (Goa, Daman and Diu) Scheduled Castes Order, 1968, be taken into consideration."

Sir, I express my gratitude to you for allowing me to move this Bill. In fact, this Bill was introduced as early as in 1980 when I was elected for the first time to Parliament, and before proceeding on to the details of this Bill, I would like to say a few words as to why I moved this Bill. I have not moved this Bill on any special religious consideration or communal consideration, but on the basis of my personal experience.

Sir, in my area there are certain Harijans who are converted from Hinduism to other religions, and I have personally seen that their plight is no better than their counterparts in Hindus, and it is sometimes even worse than their counterparts. Socially, economically and educationally these converts are at par with and in certain cases below that of their Hindu counterparts.

Sir, I have a personal experience and in fact it is this personal experience which prompted "me to move this Bill." While I was a student in the High School classes, along with me was a Harijan converted to Christianity. He studied along with me up to S.S.L.C. and all the students who studied upto S.S.L.C. in those days are now employed either in Government service or in private sector, but this classmate of mine, who had passed SSLC in 1958, is still doing agricultural labourer's work. He did not get a job either in the Government or in the public sector or private sector due to the simple reason that he got converted.

Had he been a caste Hindu or traditional Christian of Kerala, he would have managed to get a job. Had he been a Scheduled Caste by reservation, he would have got a job. Till to-day this class-mate of mine, just because his grand father converted, for no fault of his, he is not getting a job. This is not a single case. Such cases are hundreds and thousands in Kerala with me and whom I have direct and personal contact. I am saying this on the basis of my experience. Even as a student I always felt that it was an injustice. That is why as soon as I came to Parliament, I thought it just and proper to introduce a Bill of this kind. No other consideration has swayed me to introduce this Bill.

**The following Members also recorded their votes :

AYES : Sarvashree Ashfaq Hussain, Palas Barman, Krishna Chandra Halder and Mangal Ram Premi.

NOES : Sarvashree Jagannath Kaushal, Harinatha Misra, Y.S. Mahajan, Shrimati Sushila Oraon, Sarva shree Saminuddin, Bhubneswar Bhuyan, R.R. Bhole and Bishnu Prasad.

*Moved with the recommendation of the President.

Here I would like to make it very clear that my Bill does not deprive any member of the Scheduled Caste and Scheduled Tribe or any other community of the benefits which they are enjoying at present or benefits which they will be enjoying in future. The intention of my Bill is only to correct an anomaly in the Presidential Order of 1950 by which certain section of the Scheduled Castes, who are socially, economically and educationally backward are deprived of the benefits which the Government is granting to others. I would also like to make it clear that apart from extending the benefits to some more people who really deserve it, my primary intention is to do away with that provision in the Presidential Order which discriminates against people on the basis of religion.

Sir, Our Constitution provides certain special provisions for the advancement of socially and educationlly backward classes. Article 46 of the Constitution reads :

> "The State shall promote with special care the educational and economic interests of the weaker sections of the people, and, in particular, of the Scheduled Castes and the Scheduled Tribes, and shall protect them from social injustice and all forms of exploitation."

This Article gives a direction to the States to formulate and implement policies and programmes for the upliftment of the underprivileged and disabled sections of the society.

Article 341 of the Constitution empowers the President to notify classes and races for enlisting in the list of the Scheduled Castes. Article 341 says :

> "The President may with respect to any State or Union Territory, and where it is a State, after consultation with the Governor thereof, by public notification, specify the castes, races or tribes or parts of or groups within castes, races or tribes which shall for the purposes of this Constitution be deemed to be Scheduled Castes in relation to that State or Union Territory, as the case may be."

In pursuance of this Ariticle, the President of India promulgated the Constitution Scheduled Caste Order of 1950 enlisting certain castes and tribes of Scheduled Castes and Scheduled Tribes for the purpose of giving special protection to them. This Order in paragraph 3 states :

> "Notwithstanding anything contained in paragraph 2, no person who professes a religion different from the Hindu or Sikh religion, shall be deemed to be a member of the Scheduled Caste."

My Bill seeks to delete this paragraph.

The Scheduled Caste is defined in the Constitution. It is not that certain castes in this country are scheduled castes. Under the Presidential order, Scheduled Castes are enlisted. Actually, the basis for enlisting the Scheduled Castes was social, economic and educational backwardness and also untouchability. If you look at the history and background of the evolution of Article 341, you will find that untouchability and backwardness was the basic ground on which Scheduled Castes are enlisted. The President has, in the list, mentioned the names of the Scheduled Castes. But after enlisting the Scheduled Castes, a proviso is added that notwithstanding anything he said, therein a Scheduled Caste member who professes a religion other than Hinduism or Sikhism shall not be eligible or shall not be considered or shall not be deemed to be Scheduled Castes for the purpose of this benefit. This proviso itself is an admittance on the part of the President and on the law-makers that there are other socially, economically and educationally backward people who are Scheduled Castes but who are not deemed to be Scheduled Castes for the purpose of this law. I want to correct that anomaly and extend the benefits given to Scheduled Castes to these people also.

Let us examine the criteria laid down in the Constitution for determinining the backwardness. Constitution has never said anywhere that criterion for determining backwardness should be religion. Instead, the Constitution emphasises social, educational and economic backwardness for this purpose and the notification by the President in 1950

in pursuance of article 341 was presumably on the basis of this criterion laid down by the Constitution. That is to say, when the President specifies castes, races or tribes or parts, the criterion laid down in the Constitution should be followed by the President and the criterion, as I told you, is only social, economic and educational backwardness. This means that only those communities, only those castes, those sections of the people who are socially, educationally and economically backward are qualified to be included in the list of back Scheduled Castes.

15.53 hrs.

[SHRI SOMNATH CHATTERJEE *in the Chair*]

In other words, all the castes, all sections of the people who are socially, economically and educationally backward should be included in the list of Scheduled Castes. This is the criterion laid down in the Constitution. But what does the Presidential order do ? The Presidential order keeps away a large number of people who are socially, economically and educationally backward on the ground that they have embraced the religion other than Hinduism. This is a basic error and is against the criterion laid down by the Constitution in determining backwardness. Hence, it is just and proper that the error should be rectified.

The Presidential order says that only those persons who profess Hindu or Sikh religion would be deemed to be member of the Scheduled Castes. This means, a Scheduled Caste person who adopts any other religion, ceases to get the benefit the moment he leaves the Hindu religion, even if he continues in the same social and educational conditions. By changing religion, what changes ? It is nothing except, his opinion. Perhaps opinion about God and opinion about religion changes and nothing else. He remains in the same position with regard to his employment, education, social status and income. Yet, he is deprived of the benefits given by the State which he actually deserves as a member of the Scheduled Caste.

AN HON. MEMBER : He ceases to be an untouchable.

PROF. P.J. KURIEN : We have by law stopped untouchability. There is no untouchability and we cannot practise it.

SHRI T. NAGARATNAM (Sriperumbudur) : Untouchability is against only Harijans, not against backward communities.

PROF. P.J. KURIEN : I am not yielding. You can speak when your turn comes. I will answer you in the end.

Now, let us look at Chapter III of the Constitution. I would like to draw your attention to article 25(1).

I quote :

> "25. (1) Subject to public order, morality and health and to the other provisions of this Part, all persons are equally entitled to freedom of conscience and the right freely to profess, practise and propagate religion."

This article provides freedom to a citizen to freely profess any religion of his choice. This freedom is subject to only public health and morality.

Again, let me refer you to article 15 (1) of the Constitution. I quote :

> "15. (1) The State shall not discriminate against any citizen on grounds only of religion, race, caste, sex, place of birth or any of them."

This is a mandatory provision. According to this article, the State shall not discriminate against any citizen on ground of religion.

These two articles, article 25(1) and article 15(1) taken together are complementary to each other. These articles lay the secular foundation of our Constitution. The one is meaningless if the other is violated. Negation of one will be the negation of the other. These articles made a mandatory provision which enjoins upon the State not to discriminate against any citizen on the ground of religion, and so on and so forth.

Sir, secularism is the basic structure of our Constitution. The State is strictly prohibited from doing any act which constitutes the violation of secularism.

The Presidential Order, 1950, makes religion the criterion for conferring economic benefits and, therefore, it discriminates against a section of people on the basis of religion. Hence it is directly violative of article 15(1) of the Constitution and, consequently, it indirectly violates article 25 (1) also which gives freedom of religion.

It may be argued that reservation is not a fundamental right. Well, it is true that the reservation is not a fundamental right. Reservation has been provided in pursuance of certain special provisions in the Constitution. When the Constitution strictly prohibits any kind of discrimination against any citizen, then when these special provisions are also made, this kind of discrimination cannot be practised. Article 15(1) and article 25(1) of the Constitution make a mandatory provision that no citizen shall be discriminated against on the basis of religion.

16.00 hrs.

Therefore, the State when enacting laws or certain special provisions for the upliftment of certain sections of the people who are downtrodden or backward, then also this basic criterion of the Constitution should be strictly followed. In fact, the President's Order discriminates against people on the basis of religion and, therefore, it is violative of the Constitution.

In this context, it may be interesting to note that the tribals are not in any way discriminated against. The tribals, whether they belong to Hindu, Christian, Islam or any other religion, are given the same concessions as are given to the Scheduled Castes.

But when it comes to the question of Scheduled Castes, discrimination is practised. I do not know why.

Again, under Article 25 of the Constitution, in Explanation II, the definition of Hindu is given.

> "In sub-clause (b) of Clause (2), the reference to Hindus shall be construed as including a reference to persons professing the Sikh, Jaina or Buddhist religion and the reference to Hindu religious institutions shall be construed accordingly."

I do not understand what consideration weighed with the Government in keeping away the Jainas and Buddhists from this provision. It is said in the Constitution that Jainas and Buddhists are also to be construed as Hindu but when Scheduled Caste List is drawn, Jainas and Buddhists are excluded from this. What is the logic behind this ? I fail to understand.

Religion is purely an individual affair and it has nothing to do with social or economic backwardness. A person embraces a religion, according to the dictates of his conscience and unless he has the freedom to profess it, freedom of religion has no meaning. After allowing a person to adopt a religion according to the dictates of his conscience, if he is deprived of the benefits that he is already enjoying, then what is the meaning of the freedom of religion ? I am not talking of forcible conversion or conversion due to certain inducement. I am against forcible or induced conversions. I am talking of genuine conversion. If anybody genuinely changes his religion according to the dictates of his conscience and because of that, if he is deprived of the benefits which he was already getting, then what is the meaning of freedom of religion ? And when he returns to the original religion, if he gets again the same privileges, then freedom of religion has absolutely no meaning. That is all I have to say.

I would like to say something about the intention of the law-maker. I would quote two references from the Constituent Assembly just to prove that the intention of the law-maker was not to make religion a basis for enlisting the Scheduled Castes. In the debate of the Constituent Assembly of 27th August, 1947 Shri K.M. Munshi wanted an amendment. He moved an amendment. He wanted to drop the term "Scheduled Castes" and replace it by "the section of Hindu community referred to". I am talking about the amendment moved by

Shri K.M. Munshi. This amendment was not accepted by the Drafting Committee under the Chairmanship of Dr. B.R. Ambedkar during the meeting on 13-2-1948. That was deleted even though it was moved by Shri K.M. Munshi. If that amendment had been accepted, I would have agreed that the intention of the law-makers was that 'Scheduled Caste' is to be restricted to the Hindu religion only. But that amendment was not accepted ; it was dropped.

Again in the Draft Constitution prepared on 27-10-1947 by the Constitutional Adviser, Shri B.N. Rao...

SHRI JAGPAL SINGH (Hardwar) : What were the views of Dr. Ambedkar himself ?

PROF. P.J. KURIEN : You can raise it in your speech. I will reply at the end.

The Draft Constitution prepared on 27-10-1947 by the Constitutional Adviser, Shri B.N. Rao, contained two clauses which were taken from the Government of India Scheduled Castes Order 1936 ; this was in that Draft Constitution—it reads as follows :

> "No Indian Christian shall be deemed to be a member of Scheduled Caste.
>
> "(b) In West Bengal no person who professes Buddhism or a tribal religion shall be deemed to be a member of Scheduled Caste."

This was in the Draft Constitution which was discussed in the Constituent Assembly. But this was deleted and cropped on 13-2-1948 by the Drafting Committee under the Chairmanship of Dr. Ambedkar. The hon. Member's question is answered here. From this what I infer is that Dr. Ambedkar also did not mean that the definition of 'Scheduled Caste' should be restricted to only those who profess and practice Hindu religion.

Now let me pass on to the social aspect of the problem. Ours is actually a caste-ridden society. Caste prejudices, as you know, are very deep-rooted in our society, it is common knowledge that even when Scheduled Caste member embraces a casteless religion like Islam or Christianity or Buddhism, he is placed in the same position in the caste hierarchy of the society ; it is common knowledge, that his position does not improve by conversion. Ask any hon. Member of that community. He will bear me out. When we attempt a legislation for amelioration of the condition of the downtrodden, we cannot forget this fact. If we forget it, then our perspective will get distorted and we will be allowing perpetuation of the same inequities which we really want to remove. Let me ask this question. Can any hon. Member in this House say that by conversion from a Harijan to any other religion, the economic or social or educational status of that person has increased ? The Kerala Members are here. Mr. Rajan is here. He knows what is the position in Kerala. The social condition, the economic condition and the educational status of all the converted people, the Harijans, are the same as before. If anything, their condition has become worse than before. To establish this point, I can quote some examples from Kerala itself. Christianity is a casteless religion, but in my State, and in fact in my constituency, there are Christian converts whose conditions have not changed. I am going to quote from the reports. What is the position of these Christian converts ? Even though Christianity is a casteless religion—the Commission appointed by the Government of Kerala with Shri Nettoor P. Damodaran as Chairman...

MR. CHAIRMAN : How long you will take ?

PROF. P.J. KURIEN : I have only started.

MR. CHAIRMAN : How much time more would you like to have ?

PROF. P.J. KURIEN : Another 20 or 15 minutes.

MR. CHAIRMAN : You may take 10 minutes more. ...You have already taken half-an-hour.

PROF. P.J. KURIEN : I will take another 15 minutes. I am pleading for the

down-trodden, and there are not many speakers.

MR. CHAIRMAN : How do you say that ? There are so may people, I believe, to support you.

PROF. P.J. KURIEN : Oh ! Then I will finish quickly. That Commission under Shri Nettoor P. Damodaran has said—I quote :

> "The degree of social segregation of the Scheduled Castes converted to Christianity is the same as before their conversions. This group may be included in the list of group of citizens the weaker section of which has social backwardness due to historical reasons."

Again the Commission appointed by the Government of Kerala with Shri G. Kumara Pillai, Retd. High Court Judge as Chairman says—I quote from the report of the Commission :

> "The primary reasons for social backwardness of these classes (Scheduled Caste convert Christians) is their conversion from Scheduled Castes. The social backwardness of the Scheduled Caste is so great that the new converts are not easily assimilated with the congregation which he has joined and others distinctively keep away from him until his standards rise. That will come only by gradual stages. The evidence is that the degree of segregation of the new converts from Scheduled Castes is almost as high as before his conversion."

Here what he says is that due to conversion their backwardness has increased. Look at their plight.

Again I am quoting from a report given by late Sri Panampilly Govinda Menon who was a Chief Minister of Kerala and also a Minister in the Central Cabinet. In his report which he has sent to the Government of India, he say—I am quoting :

> "There are in this State a large number of Christians who are converts from among the Scheduled Castes. Although they have become Christians, they continue to have many difficulties which the Members of the Scheduled Castes are labouring under. They continue to follow the same vocations which the Scheduled Castes are following. Economically they are in the same condition in which the Scheduled Castes are placed."

Now I come to the report of the Backward Classes Commission appointed by the President of India. It submitted its report on 31.3.1955 reporting the factual prevalence of caste prejudices among the Sikhs, Christians and Muslims where Harijans and the Scheduled Castes have converted. I quote :

> "In the extreme south they still recognise social and religious distinction between caste Christians and untouchable Christians.

Mark the word 'untouchable'.

> "Christian missionaries in Maharashtra and other places discovered that inter-caste marriages amongst Christians often times lead to unhappy results. The Christians of Goa still consult the caste and 'gothra' in the minutest details when arranging marriages amongst themselves."

Again, Sir, in that report on page 15, it says :

> "Even a change of religion often does not destroy his caste".

I am quoting from the Backward Classes Commission.

According to this Report the converts to Islam and Christianity sometimes carry caste prejudices with them though their religion does not recognise any such distinction. In the case of Sikhs also, the Commission reported like this. I quote :

> "Although in theory, the Sikhs do not subscribe to caste system, in actual practice, they cling to many older traditions and practices and where in the communities or groups who are treated as untouchables among the Sikhs should be included in the list of Scheduled Castes."

This has been accepted by the Goverment of India.

Again, in Supreme Court judgment, in the case of one *C.M. Arumugan Vs. S. Rajagopal* in 1975 upheld like these :

> I quote :
>
> "If the convert desires and intends to continue as a member of the caste, the caste also continues to treat him as a member ; notwithstanding his conversion, he would continue to be a member of the caste".

This is from the judgment of the Supreme Court. All this I have pointed out is to show that even when a harijan or a member of the Scheduled Caste is converted into another religion, not only that his social, economic or educational status does not change but also the caste prejudices continue. The religion which he has embraced may not accept casteism. That is a theoretical thing. In practice, he finds the same caste problem. As I have explained, this is the plight of the converts converting to a casteless religion. I have quoted examples from Kerala also. In Kerala which has the highest literacy, the position is the same. Then you can imagine the position of converts in other States.

MR. CHAIRMAN : You have another three minutes and then conclude.

PROF. P.J. KURIEN : Sir, the plight of the converts is miserable. There is one more interesting point here. A convert who has re-converted to Hinduism becomes eligible to be a member of the Scheduled Caste and for all benefits. Whatdoes it mean? It means that due to conversion, his position does not change. If he reconverts, he becomes eligible. Therefore, it is only a question of coming to terms with the reality—the stark reality. From the point of view of social integration which is so vital, social advancement is very essential. In the interest of the converts, it is imperative the we recognise this reality and provide the necessary help so that they also came up along with their brethren in the Scheduled Castes.

Sir, so long as para 3 of the Presidential Order remains this is not possible. Para 3 runs counter to the spirit of secularism of our Constitution. It discriminates against citizens on the grounds of religion and also it fails to recognise the social reality. Therefore, it deserves to be deleted. I request this House to pass this Bill which seeks to delete this para 3 which will go a long way in rectifying the distortion of our reservation policy and in providing justice to a larger number of people who are deprived of the benefits due to change in religion.

MR. CHAIRMAN : Motion moved :

That the Bill further to amend the Constitution (Scheduled Castes) Order, 1950, the Constitution (Scheduled Castes) (Union Territories) Order, 1951, the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962, the Constitution (Pondicherry) Scheduled Castes Order, 1962, and the Constitution (Goa, Daman and Diu) Scheduled Castes Order, 1968 be taken into consideration :

Shri Mool Chand Daga.

SHRI MOOL CHAND DAGA (Pali) : Sir, I beg to move :

> "That the Bill be circulated for the purpose of eliciting opinion thereon by 10 February, 1984." (1)

*SHRI SATYA GOPAL MISRA (Tamluk) : Mr. Chairman, Sir, at the very outset I will like to thank Mr. Kurien for giving us another opportunity for focussing attention to the problems of the weaker sections of our country through this Bill

*The original speech was delivered in Bengali.

which he has brought forth for discussion in this House. While speaking on this Bill, I will at first oppose the legal and statutory aspects of this Bill. But at the same time I fully support the thought and concern that has been hinted at in this Bill for the welfare and wellbeing of the weaker sections of our society. At the same time I am sorry to say that Mr. Kurien has failed to go into the depths of this problem. Caste system does exist in Hindu and Sikh religions. But Sir, in Christianity or in Islam or in Buddhism such caste system does not exist. Therefore, from here we have no right to impose casteism on the Christians or the Mohammedans or the Buddhists through any piece of legislation. Mainly on this ground I am opposing the legal or statutory aspects of this Bill.

The main problem has to be viewed from a different angle. Those who are the weaker sections of our society definitely need support and there is need of their upliftment and advancement in the economic, social and educational field. There cannot be two opinions in this House about this thing. But how that goal is to be achieved, this is the prime question. Mr. Kurien was right when he said that a person belonging to the Scheduled Caste does not achieve a rise in social status when he changes his religion and becomes a Buddhist. There is neither a change in his economic condition nor in educational status. Therefore when his social, economic and educational status remains the same, he cannot escape from these just by getting himself converted into another religion. Mr. Kurien mentioned about a harijan friend of his who was converted to Christianity but remains without a job ; I extend my heartfelt sympathy to him. At the same time I also want to cite an instance when I was studying in school. Many of my friends there belonging to the Scheduled Castes and Scheduled Tribes came from affluent and well to do families. But in spite of belonging to rich families, they got all the benefits in education and in the matter of getting good jobs etc., due to the provision of reservations. But many of their colleagues who were much weaker and poorer both socially and economically were deprived of those benefits and opportunities. Hence the main stress has to be given to the social angle.

Sir, today even after 30 years of the promulgation of our Constitution, over 60% of our people live below the poverty line. I want to say in clear terms that there are the people living below the poverty line, who must be recognised as the real backward classes economically, socially and educationally. Those who live below the poverty line are naturally weaker in the economic field, in the social field and in the educational field. Therefore it is necessary to bring forth a comprehensive Bill for the upliftment of all these people collectively who live below the poverty line. That should be the line of approach. What is our experience so far ? Inspite of such reservations and provisions of other benefits in the Constitution for the adivasis and SC/ST, have all our friends in these categories been benefitted ? Have they been able to extricate themselves from these social and economic disparities in the long 30 years since our Constitution came into force ? The answer is a big 'No'. Therefore, the basic problems of these people cannot be solved merely by making some such provisions in the Constitution. This does not mean that I am opposing the provisions for reservation that exist in our Constitution for their benefit nor am I advocating the withdrawal of the existing benefits and concessions for the SC/ST people immediately. It is not so. What I am suggesting is that we should collectively think about the upliftment of all those people who live below the poverty line. This only points to one thing and that is, there is no escape from the problems till we can form a classless society in our country. We will not be able to uplift the 70% of our people who live below the poverty line till a classless society is formed. Unless we go deep into the roots of this problem, we will not be able to find a solution. After 32 years of our Constitution we find that the number of the rich have gone up. Land has come to be concentrated in a few more hands, and the majority of the people have become poorer. At the present juncture it is not possible to find a solution to the whole problem. Therefore without prolonging my speech unnecessarily, I will only say that under the existing class based society, spread of casteism, economic social and educational disparities are inevitable.

We should also strive to form a classless

society if we want to free these downtrodden people from social, economic and educational disparities aad inequalities. It is futile to think of a casteless society unless there is a classless society. This is just not possible. Therefore, I cannot support the legal and statutory aspects of this Constitutional amendment Bill brought forth by Shri Kurien. We should of course think about the welfare of the weaker sections of our society. We should all put our head together and try to find ways of relieving these 70% of the people who live below the poverty line from economic and social disparity. We must all strive to demolish the present structure of our class-divided society and to form a new classless society. I will mention about one more thing Sir. Why does these religious conversions take place at all ! Some people exploit the social disparity and economic backwardness of these poor people and induce them to do so. There are some religious fanatics who indulge in this. There are also some foreign elements who lure these poor people into conversions through their money power, taking advantage of their poverty. They are forced to change their religion. This process has to be checkmated through social agitations.

Today in our country, land is the root problem. Because over 80% of our people depend on land for their livelihood, our main aim should be to see how land can be given to maximum possible number of poor and landless people. For that, the question of radical land reform must be kept at the forefront. Then we must move forward towards the establishment of a classless society. Thereby we will be able to solve the root problem and we will be able to benefit the 70% of our people who live below the poverty line.

Therefore while I am opposing this Bill in one respect, at the same time I am inviting all the people of our country to come forward to change the present structure of our society and to form a new society. Let us all work shoulder to shoulder to achieve that objective.

SHRI G.S. REDDI (Miryalguda) : Mr. Chairman, Sir, I rise to support the Bill introduced by Prof. P.J. Kurien. By supporting let not my Scheduled Caste friends understand that with this Bill providing the educational concessions to the Scheduled Caste Christians, the quantum of benefit which now accrues to the Scheduled Castes will be reduced in that proportion. I assure that addition of these Scheduled Caste Christians will only add to the quantum that they are already getting in proportion to the number of people and the quantum of finance will have to be increased by the Government of India in that proportion.

In this regard we have made several representations to the Prime Minister, to the President. The Prime Minister says since we have not been able to get the statistics of the people who have been converted into Christianity we are not able to add that much of finance to the Budget so as to help these people for ameliorating their conditions.

There is also the question of discrimination not only against the Christian, but also against the Buddhists and Muslims. Why in a country like ours where we boast that ours is the most secular country in the world, such a blot should exist ? This is a blot on the Constitution. We should feel ashamed that we practice these descriminations against our own brothers. Scheduled Caste Members of Parliament here are aware of the fact that their own brothers and sisters are still in the Hindu as well as Christian relations. Both of them are brothers, are sons of the same mother. One has been converted and another still remains as Hindu. The one who has been converted to Christianity is denied all the benefits and the one who remains Hindu gets all the benefits. Mother of the two sons, how anxious should she feel that merely because one is converted to Christianity, he is deprived of all the benefits whereas the Hindu son gets all the benefit. Is this the policy that we are going to encourage ? In this the policy that we adopt in this country—in a country which we claim is the most secular country in the world ? In the name of secularism can this be allowed to pass ? It is already more than 30 years that this discrimination is being practised against the Christian, Muslim and Buddhist faiths. Now, more open thing is that today Mr. Paul who is a Christian does not get any benefit. Today is 22nd. If tomorrow on 23rd Mr. Paul becomes Gopal, he gets all the benefits. Now does he by one change become rich enough or does he become poor enough ? This discrimination is practised only on the

basis of religion. Religion should not be a factor for discrimination at all. We have eschewed this discrimination in our Constitution. But in practice, we practise this discrimination throughout India. This discrimination should be stopped once and for all.

It is questioned how Christians, Muslims or Buddhists who have changed their religion, whose new religion is casteless, are entitled to these benefits. Another question is that they are no longer untouchables. When one becomes a Christian, Buddhist or Muslim, he does not have any untouchability.

This is a wrong statement. If any one happens to go to a village—don't mind those Christians who are urbanized, who live in towns and who do not practise or feel the need to practise any kind of discrimination in towns—you will come across both Hindus and Christians. You will find no difference between Christians and Hindus. All are in the same level of poverty. You cannot make any distinction between a Christian and a Hindu in a village. So, this practice of discrimination is forced upon, and is practised only by the Government. It is baseless, meaningless and is a blot on the Constitution.

The Presidential Order gives a list of people who are entitled to these concessions. Before the resident exercised his power, he consulted people. He did not ask any question on the point of religion. He only asked who were those who were backward and down-trodden, and who required this benefit of concessions. That is the only question that was put to the Governors. The Governors submitted a list in which all the Christians who were in the same position as their Hindu brethren, were omitted. The lists were prepared accordingly. Based on these lists, these concessions are given under the Constitution. How long can the Christian community bear this kind of an insult to them ? Merely because they have changed their religion, are they going to be subjected to this kind of discrimination ; or, is the Government going to drive them to such a situation wherein they will become more backward, more depressed and more helpless, under the Constitution of our country—which should come to the rescue of these Christians ? Otherwise, they will become more and more backward as time moves on.

So, this Presidential Order of 1950 which contains this discrimination should be removed, and paragr.ph 3 should be omitted.

While Sikhism is a casteless religion, why is it that they are given concessions ? I don't mind. I am happy, that the Scheduled Castes among Sikhs are given concessions. Whoever is equally down-trodden and backward should be given the same privileges. What is happening now in the country ? All Christians who are well-educated—somehow or the other they are not able to find any employment, because they are Christians. You force them to change their religion and become Hindus. Once they become Hindus, you give them concessions. Is it not forcible conversion ? Does it not mean that Government is giving assistance to those Christians who become re-converted Hindus? You accuse the missionaries of doing forcible conversion. Is not Government itself forcing all Christians to re-convert i.e. back to Hinduism by means of inducement and temptations ?

You have no voice to accuse those missionaries. But they allow freedom of religion. When the Freedom of Religions Bill was introduced, the Christians and Buddhists opposed it tooth and nail. Freedom of religion means that a person should be able to change his religion according to the dictates of his conscience.

This question ought to be considered, because it is a social disability which is going on for centuries together, or some of our own friends, higher ups, in the past, had imposed this untouchability on our own society. We have to pay for it and we are paying for it by means of a reservation. But in reservation also, there should not be any discrimination between one religion and the other. Therefore, the main objective of the Bill introduced by Prof. Kurien is that this para should be omitted.

Moreover, the Backward Classes Commission have reported in the report that the untouchability still hangs on the Christian community. It is there in black and white. Anybody can see it. It is there in the report. Shri Govindan Nair, the ex-Chief Minister of Kerala had recommended strongly that these Christians of SC origin should be given the same benefits. They had recommended it to the Central Govern-

ment. The Andhra Pradesh Government in our Harijans Conference also recommended that there should not be any discrimination or distinction between the Christians and the Hindus in any manner because they suffered the same disability. Even in Churches, when the SCs go, there is a distinction. Why ? Because social disability among the Hindus is still there. Even though he changes his religion, they cannot consider a Christian downward equal to them. Even in Tiruchirapalli there is a distinction between a Christian cemetery and a Hindu cemetery. Therefore, for these reasons, I strongly recommend to the Government to remove para 3 from the Bill introduced by Prof. Kurien.

श्री जगपाल सिंह (हरिद्वार) : सभापति महोदय, मैंने माननीय सदस्य, प्रो० कुरियन, के भाषण को सुना है। उनका भाषण अपने में ही कान्ट्राडिक्टरी था। एक तरफ वह कहते हैं कि जो अनटचेबल हिन्दू रिलिजन की जातिवाद और छुआछूत जैसी कुरीतियों की वजह से किसी दूसरे धर्म में चले जाएं, उन्हें बड़ी सुविधाएं मिलनी चाहिए, जो हिंदू रिलिजन के अनटचेबल्ज को मिलती है। इसका कारण वह यह बताते हैं कि जिन धर्मों में वे लोग जाते हैं, उनमें भी जातिवाद है।

मैं आपको एक उदाहरण देना चाहता हूं। हमारे यहां का एक अछूत इस्लाम धर्म में चला गया। जब वह हिन्दू था, तो उसका नाम रामसिंह था। बाद में उसका नाम करीमुद्दीन या कुछ और रखा गया। मैं इस्लाम धर्म की आलोचना नहीं करना चाहता। एक रोज मैंने उससे पूछा कि हिंदू रिलिजन में जो स्टेटस था, क्या इस्लाम धर्म में जाने से आपका स्टेटस ऊंचा हो गया है। उसका जवाब था कि अगर हमने जूते ही खाने हैं, तो अपने हिंदू धर्म में रहकर खाएंगे। अगर दूसरे धर्मों में भी कास्टिज्म है, तो हिंदू धर्म को छोड़कर दूसरे धर्म में जाने की क्या जरूरत पड़ी है, और अगर किसी ने अपना रिलिजन चेंज किया है, तो उसे उन सुविधाओं को मांगने का कोई राइट नहीं है जो हिन्दू अनटचेबल्ज को मिलती है।

मैं हिन्दू धर्म की कोई प्रशंसा नहीं करना चाहता। मैं कहना चाहता हूं कि अगर हिन्दू धर्म की कुरीतियों के खिलाफ लड़ना है, तो अलग-अलग धर्मों के लोगों को इस विधेयक के द्वारा कुछ सुविधाएं दिलवाकर इस देश के अनटचेबल्ज और डाउन-ट्राडन को बांटने का काम नहीं करना चाहिए। माननीय सदस्य आगे आएं और हम सब मिलकर, प्रगतिशील लोग और अनटचेबल्ज सब इकट्ठे होकर, हिन्दू धर्म की कमजोरियों के खिलाफ झंडा उठाएं और उनको दूर करें। हम सब जानते हैं कि मीनाक्षीपुरम् में क्या हुआ। जहां तक सिख रिलिजन का सवाल है, जो अछूत सिख बन गए थे, या बन रहे हैं, उस धर्म में भी उनके साथ वही व्यवहार होता है, जो हिन्दू धर्म में अछूतों के साथ होता है।

PROF. P.J. KURIEN : He has misunderstood. I did not talk about forcible conversion or induced conversions. I talked about the genuine conversions, out of the dictates of one's conscience. I talked about such conversions only. I am opposed to forcible conversions. And also, I did not say that there are conversions are because of defects in Hinduism. I did not say that. I have an open mind.

MR. CHAIRMAN : You have made your point.

श्री जगपाल सिंह : क्रिश्चियन का जो क्रिश्चेनिटी रेलिजन है, उसमें ब्रिटिश पीरियड से लेकर इस बीच में जो भी अनटचेबिल्स कन्वर्ट हुए, उनके साथ क्रिश्चियन रेलिजन में भी वही व्यवहार होता है जो कि हिन्दू रेलिजन में अनटचेबिल्स के साथ किया जाता है। अपना रेलिजन कन्वर्ट करने के बाद भी जो अनटचेबिल्स हैं वे वहां पर इन्टरकास्ट मैरिज नहीं कर सकते हैं, चाहे वह इस्लाम धर्म हो, चाहे सिख धर्म हो या ईसाई धर्म हो। बाबासाहब डा० अम्बेडकर ने जहां एक तरफ अनटचेबिल्स के लिए कांस्टीट्यूशन में इतने आर्टिकल्स रखे कि उनको क्या-क्या सुविधाएं दी जानी चाहिए, वहां उन्होंने उसी कांस्टीट्यूशन में यह प्राविजन भी रखा कि जो भी लोग सोशली और एजूकेशनली बैकवर्ड हैं उनको भी कुछ सुविधायें मिलनी चाहिए। इसलिए मैं समझता हूं आप अगर

कास्ट और रेलिजन के कन्वर्जन के हिसाब से चलेंगे तो उससे जो सर्वहारा वर्ग है उसको और भी कमजोर करेंगे। इसी आधार पर मैं इसका विरोध करना चाहता हूं।

जहां तक कांस्टीट्यूशन के आर्टिकिल्स का सम्बन्ध है, जिनका आपने भी हवाला दिया है, मैं भी आपको बताना चाहता हूं कि जब कांस्टीटुएन्ट असेम्बली में चर्चा चल रही थी तब डा० अम्बेडकर का तर्क क्या था। अगर आप दूसरे धर्म में कन्वर्ट होने के बाद उन्हीं सुविधाओं को लेंगे तो कन्वर्जन से लाभ क्या हुआ? डा० अम्बेडकर ने, इन सुविधाओं को दिलाने के बाद, बौद्ध रेलिजन एडाप्ट कर लिया, वे बुधिस्ट बन गए परन्तु बुधिस्ट होने के बाद उन्होंने एक मूवमेंट चलाया कि हमें वही सुविधाएं मिलनी चाहिए क्योंकि हमारे साथ वही व्यवहार हो रहा है जो कि हिन्दू होने के समय हो रहा था। ऐसी स्थिति में मैं जानना चाहता हूं कि इसका फायदा क्या है। बुधिस्टों ने कहा है कि उन्हें पोलिटिकल और इकोनोमिक रिजर्वेशन मिलना चाहिए। फिर आप क्यों रेलिजन कन्वर्ट करने की बात करते हैं। हिन्दू रेलिजन ने किसी भी अन्य रेलिजन में कन्वर्ट करने से उन अनटचेबिल्स के दुःख दर्द कम होने वाले नहीं है।

ऐसी स्थिति में मेरा आपसे आग्रह है कि इसको आप वापिस लें। हालांकि मैं इसका विरोध नहीं करना चाहता लेकिन मैं यह कहना चाहता हूं कि जहां तक क्लासलेस सोसायटी बनाने की बात है, मैं ऐसा समझता हूं कि जिस दिन इस देश में आरक्षण की व्यवस्था समाप्त हो जाएगी, उसी दिन एक क्रांति पैदा होगी। आज चाहे सत्ताधारी दल हो या कोई अन्य राजनीतिक दल हो, सभी को रिजर्वेशन का घुन लग चुका है। लेकिन मेरा ऐसा विश्वास है कि जिस दिन इस देश में पोलिटिकल और इकोनोमिक आरक्षण समाप्त हो जाएगा, एक क्रांति पैदा होगी। ये प्रोलिटेरियट लोग, सर्वहारा वर्ग अपने हकों के लिए और बराबरी के लिए आगे बढ़ेगा। आज इस स्टेज पर मैं रिजर्वेशन का विरोध नहीं करना चाहता लेकिन मैं कहना चाहता हूं कि आरक्षण से इस देश का जो कमजोर वर्ग है, उसमें डिस्यूनिटी पैदा हो गई है। यद्यपि सौ से अधिक एम० पी० इस प्रकार से चुनकर यहां पर आते हैं लेकिन आरक्षण का नतीजा यह है कि आजादी के बाद 36 सालों में सर्वहारा वर्ग का एक भी मूवमेंट नहीं चलाया जा सका। यहां पर सौ से अधिक एम० पी० अपने स्वार्थों में बंटकर रह जाते हैं और आज तक वे कोई भी सर्वहारा वर्ग की लड़ाई इस संसद में या संसद के बाहर नहीं लड़ पाए हैं।

इसलिए मैं कहना चाहता हूं कि संविधान के अनुसार राष्ट्रपति का अध्यादेश जो 1950 का है, वह अपनी जगह उचित है। यदि आप इसको खत्म करायेंगे तो मैं आपका ध्यान आकर्षित करना चाहता हूं कि शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स लोगों को सुविधायें मिल रही हैं, वे खत्म हो जायेंगी। उनको नहीं मिल पायेंगी। और ऊंची जाति के लोग इसका फायदा उठायेंगे। गरीब लोगों को, ट्राइबल्स को, अनुसूचित जाति और जनजाति के लोगों को ये सुविधायें आप नहीं दिला पायेंगे।

इन्हीं चन्द शब्दों के साथ मैं अपनी बात समाप्त करता हूं।

श्री वृद्धि चन्द्र जैन (बाड़मेर) : सभापति महोदय, माननीय सदस्य श्री कुरियन जी ने कांस्टीच्यूशन (शेड्यूल्ड कास्ट) आर्डर (अमेंडमेंट) बिल पेश किया है, उसका मैं विरोध करता हूं। संविधान के निर्माता, डा० अम्बेडकर, के समय में बहुत गहराई से मनन करके इसका प्रावधान किया गया था।

हमारे माननीय मित्र ने संविधान के आर्टिकल 15 और 25 का हवाला दिया है। जिसके अन्दर समान अधिकार दिए गए हैं। इस देश के हर नागरिक को समान अधिकार प्राप्त हैं। उस व्यक्ति को पढ़ने, तरक्की करने, नौकरी पाने आदि के बराबर अधिकार दिए गए हैं। फिर संविधान के निर्माताओं ने बराबर के अधिकार देने के बाद भी यह सोचा कि कुछ ऐसे वर्ग भी हैं, जैसे अनु-

सूचित जाति और जनजाति, जिनका ऊंचे घराने के लोग तिरस्कार करते हैं। उनके लिए प्रायश्चित करें और प्रायश्चित करके संविधान की धारा 15 और 25 के खिलाफ रिजर्वेशन की व्यवस्था की है। संविधान में दस साल का प्रावधान किया गया और यह कहा गया कि इन दस सालों में हम अनुसूचित जाति और जनजाति के लोगों की आर्थिक स्थिति में सुधार कर देंगे। परन्तु हम सुधार नहीं कर सके हैं। दस वर्ष के बाद फिर दस वर्ष और फिर दस वर्ष के बाद दस वर्ष का प्रावधान किया गया है। इस प्रकार हम अनुसूचित जाति और जनजाति के लिए रिजर्वेशन बढ़ा रहे हैं। लेकिन फिर भी हम अनुसूचित जाति के और जनजाति के लोगों की आर्थिक स्थिति में सुधार नहीं कर पा रहे हैं। सामाजिक प्रगति की ओर देखा जाए तो आज भी देश के अन्दर ग्रामीण क्षेत्रों में इन लोगों को कुएं से पीने का पानी नहीं लेने दिया जाता है। हिंदू लोग उनको पानी नहीं पीने देते है। स्थिति यह नहीं है अपने देश के अन्दर सवर्ण ही शेड्यूल्ड कास्टों में शादी कर देते हैं, लेकिन शेडयूल्ड कास्ट सवर्णों में शादी नहीं कर सकते हैं।

श्री रामलाल राही : बराबर की बात हुई।

श्री बुद्धि चन्द्र जैन : यह बराबर की बात नहीं हुई। इसलिए मैं कहना चाहता हूं कि अनुसूचित जाति और जनजाति की आर्थिक स्थिति को मजबूत नहीं कर सकते हैं। हमने स्मॉल स्केल मार्जिनल फार्मर्स की स्कीम, आई० आर० डी० की स्कीम, एन० आर० ई० पी० की स्कीम के तहत शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स की आर्थिक स्थिति को मजबूत करने की कोशिश की है। उनके आर्थिक विकास के लिए हम कोशिश कर रहे हैं।

आज इनकी स्थिति इस प्रकार की है कि जब चुनाव होते हैं, पंचायत समिति के चुनाव होते हैं, या जिला परिषद के चुनाव होते हैं, तो उन चुनावों में सरपंच के लिए खड़े होने की स्थिति में ये नहीं हैं। ये पंचायत समिति के प्रधान नहीं बन सकते। हमारे राजस्थान के अन्दर देखा जाए, तो कितने प्रधान पंचायत समितियों के इन लोगों में से हैं। प्रमुख, जिला परिषद वे नहीं हो सकते। अगर वे इन जगहों के लिए फाइट करना चाहें, तो नहीं कर सकते। इस प्रकार की कमजोर स्थिति आज भी इनकी है। जब ऐसी स्थिति है, तो अभी तक ये तरक्की नहीं कर सके हैं और इनको ऊपर उठाने के लिए जो प्रोविजन बनाए गए हैं, वे ठीक हैं।

प्रश्न यह उठता है कि अनुसूचित जातियों के जो लोग हैं, वे कन्वर्ट होकर इस्लाम धर्म को अंगीकार क्यों करते हैं? क्यों ये क्रिश्चियन हो जाते हैं और क्यों ये बौद्ध हो जाते हैं। जो लोग यह कहते हैं कि उनको वहां भी वही लाभ मिलना चाहिए, मैं ऐसा समझता हूं कि वह लाभ उनको वहां पर नहीं मिलना चाहिए क्योंकि इस्लाम यह मानता है कि हम सब बराबर हैं। वह कहता है कि इस्लाम के अन्दर जो भी हैं, वे सब बराबर हैं और उनके यहां न कोई छूत है और न कोई अछूत है। इसी प्रकार से क्रिश्चियन धर्म भी इस प्रकार की चीज मानता है। वहां पर भी सबका बराबरी का दर्जा है। अभी हमारे एक मित्र कह रहे थे कि वहां पर ऐसी स्थिति है कि उनको वहां पर कोई पोजीशन नहीं मिलती, कोई प्रेस्टिज वहां पर नहीं मिलता और वहां भी उनकी तरक्की नहीं होती है। यह उनके सोचने की बात है और वे इसको सोचें कि जब ऐसी बात है तो फिर लोग कन्वर्ट क्यों होते हैं। हमारे यहां उनके लिए सब सुविधाएं हैं, हम उनकी तरक्की करना चाहते हैं, उनकी सामाजिक प्रगति करना चाहते हैं, राजनीतिक प्रगति करना चाहते हैं और हम पूरी तरह से कोशिश कर रहे हैं कि वे तरक्की करें, तब भी वे क्यों कन्वर्ट होते हैं। दूसरे धर्मों में क्या आकर्षण है और हमारे धर्म में ऐसी कौन सी चीज है, जोकि दूसरे धर्मों में है। क्या हमारा धर्म यह नहीं कहता कि सत्य की ओर आकर्षित हो और क्या हमारा धर्म एक प्रकार का मानवीय दृष्टिकोण अपनाकर इनकी प्रगति का विकास नहीं करना चाहता। हमारे धर्म के अन्दर सत्य की ओर जाने की बात है, ब्रह्मचर्य, अपरिग्रह और सभी धर्मों के मूल सिद्धान्त हमारे धर्म के अन्दर हैं।

महात्मा गांधी ने भी इस सम्बन्ध में विशेष रूप

से यह कहा था जबकि उनका लड़का हिन्दू से मुसलमान हो गया था। उन्होंने यह कहा था कि अगर मुसलमान हो, तो पक्का मुसलमान हो परन्तु वह पक्का मुसलमान नहीं हुआ और फिर वापस आकर उसको हिन्दू धर्म अपनाना पड़ा। अगर कोई हिन्दू मुसलमान होना चाहता है, तो पक्का मुसलमान हो, ईसाई होना चाहता है तो पक्का ईसाई हो और ऐसा हो जो धर्म पर अडिग रहे। ऐसे हिन्दू को हम पक्का मुसलमान कह सकते हैं, ऐसे हिन्दू को हम पक्का ईसाई कह सकते हैं और ऐसे हिन्दू को हम पक्का मानव कह सकते हैं। इस दृष्टिकोण से हमें सोचना पड़ेगा। इसलिए मैं यह कहना चाहता हूं कि अभी जो इन लोगों के लिए सुविधाएं हैं, वे सुविधाएं हमें इन्हें देनी पड़ेंगी और उनका विकास करना पड़ेगा और इस दृष्टिकोण से मैं यह कहना चाहता हूं कि हमारे मित्र जो यह विधेयक लाए हैं, उसका मैं घोर विरोध करता हूं।

इन शब्दों के साथ मैं अपनी बात समाप्त करता हूं।

श्री रीतलाल प्रसाद वर्मा (कोडरमा) : सभापति महोदय, प्रो० कुरियन जो संविधान (अनुसूचित जातियां) आदेश (संशोधन) विधेयक लाए हैं और इसमें जो मूल रूप से मांगें रखी गई हैं, मैं उनका विरोध करता हूं क्योंकि हरिजन, आदिवासी और जो निम्न स्तर के लोग हैं, समाज में जो दुर्बल वर्गों के लोग हैं, उनका सर्वांगीण विकास होने के लिए संविधान की प्रस्तावना में ही दिया हुआ है। समानता, एकता, न्याय और बंधुता, ये चार बातें संविधान की प्रस्तावना में आई हैं और सरकार को इसके तहत समाज के इन दुर्बल लोगों को ऊपर उठाना है और सबको सहायता देनी चाहिए और उसके लिए कोई धर्म परिवर्तन करने के बाद उसको छात्रवृत्ति दी जाए या अन्य सुविधाएं दी जाएं या अन्य प्रकार से आर्थिक सहायता देकर उनको आगे बढ़ाया जाए, यह न्यायोचित नहीं लगता है क्योंकि एक आदमी जो भारत में किसी भी जाति का सदस्य है, वह भारत का नागरिक है और उसकी जिस धर्म में आस्था है या जिस पंथ के अन्तर्गत संविधान के प्रावधानों के अनुसार उसको जो सुविधाएं मिली हुई हैं, उसके तहत वे सुविधाएं उसको मिलनी चाहिए।

17.00 hrs.

अगर किसी व्यक्ति विशेष को यह दिखाई पड़ता है कि वह धर्म परिवर्तन कर लेगा और किसी दूसरे धर्म में चला जाएगा तो उसका स्तर ऊंचा होगा, या जो उसकी वर्तमान स्थिति है उससे उसकी स्थिति ऊपर उठेगी तो उसे कैसे हरिजन और आदिवासियों को मिलने वाली सुविधाएं मिल सकती हैं। अगर ऐसे धर्म परिवर्तन करने वाले हरिजनों को, आदिवासियों को या कमजोर वर्ग के लोगों को हरिजन, आदिवासी, या कमजोर वर्ग का कहा जाए तो उससे तो अर्थ का अनर्थ हो जाएगा।

सारे देश में आज भी 42 करोड़ लोग निरक्षर हैं जो अभी भी अंगूठा लगाते हैं। वह लोग किसी खास धर्म में होने की वजह से ऐसे हैं, ऐसा नहीं है। यह तो सारे देश के लिए कलंक का विषय है। ऐसे वर्गों का जीवन-स्तर तो सरकार ही उठा सकती है। यह समस्या कंवर्शन से हल नहीं हो सकती है। कंवर्शन का विषय तो सारे देश के लिए एक बहुत ही विवाद का विषय बन गया था। फरवरी, 1981 में गृह राज्य मन्त्री, श्री योगेन्द्र मकवाना ने राज्य सभा में बतलाया था कि फरवरी से लेकर सितम्बर तक दो हजार हरिजन लोग धर्म परिवर्तन करके मुसलमान धर्म को स्वीकार कर चुके हैं। इतने लोगों ने धर्म परिवर्तन किया था। इसका मतलब यह नहीं हो सकता कि लोग धर्म परिवर्तन करते रहें और उनको सुविधाएं भी मिलती रहें।

आज बिहार का छोटा नागपुर क्षेत्र हरिजन, आदिवासियों और गिरिजनों से भरा हुआ है। वहां 45 फीसदी आबादी इन लोगों की है। 10 हजार पांच सौ गांव समस्यामूलक हैं। आज 35 वर्ष की आजादी के बाद भी उन गांवों के लिए पेयजल की व्यवस्था नहीं हो सकी है। उन गांवों के लोगों को तीन-तीन, चार-चार किलोमीटर दूर से पानी

लाना पड़ता है और गंदा पानी पीना पड़ता है। इन क्षेत्रों में ईसाई मिशनरी बहुत बढ़ रहे हैं। हमारे रांची, हजारीबाग और गिरिडीह में सब जगह ईसाई मिशनरीज काम कर रहे हैं। इटली से, अमेरिका से और दूसरी बहुत सी जगहों से वहां ईसाई मिशनरीज आये हुए हैं। उन्होंने स्कूल और अस्पताल खोले हुए हैं। हर दो-दो किलोमीटर पर वहां के लोगों को अस्पताल और अन्य नाना प्रकार की सुविधाएं दे रखी हैं। जो आदिवासी सुदूर क्षेत्रों में रहते हैं, जहां पर कि उन पर शिक्षा और संस्कृति का प्रभाव है, उन्हें नाना प्रकार के दूसरे प्रलोभन दिए जाते हैं कि आपका जीवन स्तर ऊंचा उठेगा, नौकरी मिलेगी। वे सारे प्रलोभन के काम इन ईसाई मिशनरियों के द्वारा होते हैं।

लेकिन वस्तु-स्थिति यह है कि जितना भी हरिजन और आदिवासियों के लिए आवंटन होता है वह उन तक नहीं पहुंच पाता। चालाक लोग, ईसाई मिशनरीज, धर्म परिवर्तन करने वाले लोग बीच में सारा धन ले जाते हैं। इसलिए सरकार की तरफ से ऐसा कानूनी प्रावधान होना चाहिए कि हरिजनों और आदिवासियों के लिए जितना पैसे का आवंटन हो वह उन तक पहुंचे। उन तक आवंटन न पहुंचने से बिहार में, मध्यप्रदेश के बस्तर क्षेत्र में, असम में, मिजोरम और नागालैण्ड में बहुत से लोग अपनी स्थिति से तंग आकर धर्म परिवर्तन कर गये हैं। इन क्षेत्रों में आज भी हरिजन और आदिवासियों की स्थिति वैसी है जैसी कि पहले थी। अगर हरिजनों और आदिवासियों को मिलने वाला पैसा उनको चला जाए तो यह धर्म परिवर्तन की समस्या ही उत्पन्न न हो। इस पैसे को बीच में चालाक लोग, वेस्टेड इन्ट्रेस्ट वाले लोग हड़प कर जाते हैं। अगर इस तरह से चलता रहा तो सौ वर्षों में भी हरिजन और आदिवासी आगे नहीं बढ़ सकेंगे। ऐसे चालाक लोग हरिजन और आदिवासियों के नाम से पहाड़ों पर जी रहे हैं। हरिजन और आदिवासियों के लिए जो राशि आबंटित की जाती है, अगर वह राशि निश्चित रूप से उन तक पहुंचाई जाए तो उनकी आर्थिक और सामाजिक हालत सुधरे और वे इस देश के सामान्य जन के साथ, आधुनिक विकास में कदम से कदम मिलाकर आगे बढ़ सकें। अगर हरिजन और आदिवासियों के साथ अन्याय होता रहा तो यह धर्म परिवर्तन का सिलसिला बहुत जोरों से आगे बढ़ेगा।

जिस समय देश आजाद हुआ था उस समय ईसाइयों की संख्या 83 लाख थी और आज कोई 3-4 करोड़ है। इसी तरह से और धर्मों को मानने वालों की संख्या भी 10-20 गुनी हो गई है। यह सब कन्वर्शन से ही हो रहा है और गवर्नमेंट से मिलने वाली शिक्षा की, पानी-बिजली की और अन्य तरह की आर्थिक उन्नति की सारी मदों का पैसा अधिक खर्च हो रहा है। इसकी न्यायिक जांच की जाए या आयोग बैठाया जाए तो पता लगेगा कि सारा पैसा डायवर्स हो रहा है। इसको रोकना होगा। कुरियन साहब ने अच्छा किया कि इस तरह से लोगों का ध्यान दिलाया है कि गरीब लोगों को न्याय मिलना चाहिए। देश में गरीबी की रेखा से नीचे जाने वाले 70 फीसदी लोग हैं। ये गरीब आज खरीद-फरोख्त की चीज बन कर रह गए हैं। आज देश में 42 करोड़ लोग सिर्फ ठेपा मार रहे हैं। जहां चुनाव होता है वहां असामाजिक तत्व बोगस मतदान कराते हैं। इन लोगों को खरीद लिया जाता है। तो यह आजादी का फल है कि लोग अभी तक यह नहीं समझ रहे हैं कि वे भी लोकतंत्र में हिस्सेदार हैं।

Democracy is a government in which every one has one share.

37 वर्षों की आजादी में ढाई वर्ष छोड़कर देश आपके हाथ में रहा है। आपने क्या किया। हरिजन आदिवासियों के साथ क्या न्याय किया है आपने? पुलिस का जुल्म उन पर होता है और 10-20 हरिजनों की सामूहिक हत्याएं हो जाती हैं। आपकी सरकार ने उन लोगों के खिलाफ क्या कार्यवाही की है जिन्होंने हत्या की है। मीनाक्षीपुरम, परमाकुड़ी, बेला, रामाथपुरम आदि जगहों पर 2000 लोगों ने धर्म परिवर्तन किया है। इसी तरह से अनेक जगहों पर, राजस्थान, बिहार, आदि जगहों पर भी धर्म परिवर्तन हुआ है। चाहे इस्लाम धर्म में हुआ हो या ईसाई धर्म में हुआ हो

या बौद्ध धर्म में हुआ है। वैसे बौद्ध धर्म मानने वालों की संख्या तो घटती जा रही है। एक-दो धर्मों में संख्या बढ़ रही है। धर्म परिवर्तन के बाद उनका फिर कोई मौलिक अधिकार नहीं बच जाता है कि हरिजनों के नाम पर मिलने वाली सुविधाओं का वे अपहरण करें या उसको हजम करें। सरकार को इस ओर कड़ी कार्यवाही करनी चाहिए और जांच-पड़ताल करनी चाहिए कि इस तरह से उनका हिस्सा न छीना जा सके। साथ ही साथ हरिजन-आदिवासियों के लिए धर्म परिवर्तन क्यों करना पड़ता है, क्योंकि 37 वर्षों के बाद भी उनकी सामाजिक, आर्थिक और शैक्षणिक स्थिति ज्यों का त्यों है। जंगलों में रहने वाले आदिवासियों के लिए न पानी है, न अच्छा घर है, न शिक्षा की व्यवस्था है, न गांव तक पहुंचने के लिए सड़क बनाई गई है, न बिजली पहुंची है। इस परिस्थिति में वह धर्म परिवर्तन करने के लिए विवश होता है। आज रांची की माड़ा और अन्य कई योजनाएं सिर्फ कागजों पर चल रही हैं। नौकरशाही सब कुछ हजम करना चाहती है। इनके साथ पब्लिक के कुछ नेता लोग वहां अपना हिस्सा ले लेते हैं। इस तरह से 80 प्रतिशत पैसा इंजीनियर, बी० डी० ओ०, आदि आपस में बांट लेते हैं और बाकी 20 प्रतिशत पैसा हरिजनों को मिल पाता है। इसकी जांच पड़ताल होनी चाहिए और जो अधिकारी पकड़े जाएं उनको नेशनल सिक्यूरिटी एक्ट के तहत सजा मिलनी चाहिए और एक उदाहरण पेश करके भय का वातावरण बनाया जाना चाहिए। इसके बिना आगे के 50 वर्षों तक भी इनकी दशा सुधरने वाली नहीं है। इसके अलावा भाई-चारे की भावना को हृदयंगम करके उनको समान समझना होगा तभी ये सामाजिक बुराइयां खत्म हो सकती हैं। इन शब्दों के साथ मैं अपनी बात समाप्त करता हूं।

श्री गिरधारी लाल व्यास (भीलवाड़ा): सभापति महोदय, कास्टीट्यूशन शेड्यूल्ड कास्ट्स आर्डर अमेंडमेंट बिल—1980 का मैं विरोध करता हूं। जो लोग पावर्टी लाइन से नीचे है और जिनकी आर्थिक स्थिति ठीक नहीं है, उनको समाज हेय दृष्टि से देखता है। और सोशली और रिलीजीयसली बैकवर्ड हैं उनको फायदा करने के लिए कांस्टीट्यूशन में प्रावधान किया गया है। इस प्रकार का प्रावधान किया गया है कि इनको दूसरी जातियों में जैसे मुस्लिम, क्रिश्चियन या बुद्धिज्म, जहां पर जात-पांत का भेदभाव नहीं है, इनको कन्वर्ट किया जा सकता है। हिन्दुओं में इस प्रकार की व्यवस्था नहीं है। ऐसी हालत में ऐसे लोगों का कन्वर्सन और बाद में सहूलियतें देने का क्या प्रश्न पैदा होता है? इस बिल के द्वारा जो मांग की गई है, वह बिल्कुल ही गलत है। इसका कारण यह था कि हिन्दू धर्म में इस प्रकार के लोगों को आर्थिक सहूलियत नहीं मिलती थी; वे लोग हर क्षेत्र में दबे हुए थे। धार्मिक तौर पर उनको बराबर नहीं माना जाता था। इसलिए इन लोगों को ऊपर उठाने के लिए हमारे कांस्टीट्यूशन में इस प्रकार का प्रावधान किया गया है। यहां कहा गया है कि भेदभाव नहीं बरतना चाहिए। आप ऐसी व्यवस्था कर दीजिए जिससे उसमें जाति का नाम ही न हो, केवल इकौनामिक कंडीशन के ऊपर बैकवर्डनैस होनी चाहिए। अगर ऐसी व्यवस्था कर दी जाती है तो जितने मंडल तथा दूसरे आयोग हैं, सब समाप्त हो जाते हैं। इसके बाद एक ही चीज रह जायेगी कि जो आर्थिक दृष्टि से गिरे हुए हैं, वे एक ही जाति के हो जायेंगे। जाति और सम्प्रदाय की व्यवस्था समाप्त होकर ऐसी व्यवस्था बनेगी जिससे हम मजबूत होंगे और एकता के सूत्र में बंधेंगे। मंडल आयोग में ऐसी बड़ी-बड़ी और मजबूत जातियो को ले रहे हैं जो आर्थिक तौर पर समृद्ध हैं। ब्राह्मणों में भी ऐसे गरीब लोग हैं जो भिक्षा-वृत्ति करते हैं और जिनके पास खाने के लिए कुछ नहीं है। ऐसे गरीब राजपूत भी हैं जो मजदूरी करके जीवन-निर्वाह कर रहे हैं। आपका एक ही दृष्टिकोण होना चाहिए। जो आर्थिक तौर से पिछड़े हुए हैं, उसको उन श्रेणी में लाइए जिससे जाति, धर्म और सम्प्रदाय की व्यवस्था समाप्त हो सके। तब न क्रिश्चियन, मुसलमान और सिख का सवाल पैदा होगा रोटी का प्रश्न ही मुख्य रूप से रह जायेगा। जब तक आप जाति और धर्म के नाम पर झगड़ा करते रहेंगे तब तक कोई व्यवस्था नहीं हो पायेगी। इस व्यवस्था को जमाना है तो निश्चित रूप से इन

विचारों पर सोचना पड़ेगा तभी यह व्यवस्था ठीक प्रकार से बैठ पायेगी।

संविधान की धारा 46 में यह प्रावधान किया गया है कि जो दबे हुए हैं, उनको आर्थिक रूप से कैसे ऊपर उठाया जाए, क्या-क्या काम किए जाएं ताकि वे सोशली, इकोनोमिक्ली और एजुकेशनली ऊपर उठ सकें। यह सब उन लोगों के लिए हैं जो पिछड़े हुए हैं, शैड्यूल्ड कास्ट के हैं, ट्राइब्ज के हैं, बीकर शैक्शंज के हैं। हमारे वर्मा साहब बहुत लम्बी चौड़ी बात कह गए हैं। कह गए हैं कि तीस साल में कोई काम ही इनके लिए नहीं हुआ है या कोई भी काम इन तीस सालों में नहीं हुआ है। जितने कल कारखाने लगे हैं, रोजी रोटी के साधन लोगों को मिले हैं, लोग आर्थिक दृष्टि से जो मजबूत हुए हैं, वे सब काम कहां से हो गए हैं? क्या वी० जे० पी० ने कर दिए हैं? उसका तो कहीं नामोनिशान ही नहीं था। आपकी तो कोई आर्थिक पालिसी ही नहीं है। सिवाय उलटी-सीधी बात करने के, उनकी और कोई मंशा ही नहीं थी। जो काम नहीं करना चाहते हैं वही इस प्रकार की बातें करते हैं। काम का मतलब है गरीब लोगों को, मजदूरों को, किसानों को, पिछड़े हुए लोगों को, शैड्यूल्ड कास्ट और ट्राइब्ज को आगे बढ़ाया जाए और वह काम हम कर रहे हैं। उसके लिए हमने योजनायें बनाई हैं। कांग्रेस ने ही तो ये योजनाएं बनाई हैं। आपने कहां और क्या योजना बनाई है? जितने काम हुए हैं कांग्रेस ने किए हैं। जिस तरह से कांग्रेस ने देश को आगे बढ़ाने का काम इन 30-35 सालों में किया है इसकी दुनिया के इतिहास में कोई मिसाल नहीं मिलती है। सोवियत यूनियन ने भी 30-35 सालों में इतना काम नहीं किया होगा जितना हमने कर दिखाया है। मैं जानता हूं कमियां हैं लेकिन उनको दूर करने की हम कोशिश कर रहे हैं ताकि बैक्वर्ड लोगों को, गरीबों को गरीबी की सतह से ऊपर ला सके, उनको आर्थिक रूप से सम्पन्न बना सके। हमें आगे बढ़ना है। लेकिन इन कमियों को ही आप देखते रहें और यह न देखें कि इस अर्से में क्या-क्या काम हुआ है तो मैं यही कहूंगा कि आपने अपनी आंखों पर काला चश्मा लगा रखा है और आपको काला ही काला देखने की आदत हो गई है।

अब आप देखें कि कनवर्शन कहां हो रहे हैं, कहां से इनके समाचार आ रहे हैं? इसको भी रोका जाना चाहिये। बाहर से मिशनरीज आते हैं, बाहर अरब कंट्रीज से पैसा आता है जिसके बल पर पैसे के लालच में फंसा कर कनवर्ट कर लिया जाता है। यह एक अभिशाप है फिर चाहे कोई क्रिस्चयैनी में कनवर्ट हो या मुस्लिम धर्म में हो। इस तरह की चीज नहीं होनी चाहिये।

कनवर्ट अगर राजी खुशी कोई होता है तो उस पर आपत्ति नहीं की जा सकती है। अपने मन से मुस्लिम धर्म को अपनाना चाहता है तो कौन उसको मना करता है। लेकिन पांच हजार लोग एक साथ कनवर्ट हो जाएं, इसके पीछे कोई साजिश नजर आती है, कोई खास कारण नजर आता है। इस प्रकार की कनवर्शज सोसाइटी के माथे पर काला धब्बा है। वर्मा जी ने ठीक कहा है कि हम जो फायदा गरीब लोगों को देना चाहते हैं उसको दूसरे रास्ते से ये मिशनरीज ले जाती हैं। ईस्टर्न क्षेत्र में ज्यादातर ट्राइबल लोग रहते हैं, वह ट्राइबल एरिया है। उनको सब प्रकार की सहायता देने के प्रावधान हैं लेकिन उनको मिलते नहीं है, हमारी पार्टी के लोग हों या अन्य पार्टियों के लोग हों, उनको उन सुविधाओं को दिला नहीं पाते हैं। इसका फायदा मिशनरीज के द्वारा उन ट्राइबल्ज को मिलता है। यह उचित नहीं है। सरकार के द्वारा वह फायदा उनको मिलना चाहिए, राजनीतिक दलों के द्वारा मिलना चाहिये। ऐसा होगा तब जाकर उनका विश्वास जमेगा कि हमारे देश के लोग, हमारे जन प्रतिनिधि हमारे क्षेत्रों में काम करने वाले राजनीतिक दल हमारे लिए यह सब कर रहे हैं, हमारी आर्थिक स्थिति को मजबूत बना रहे हैं। इसलिए इस प्रकार की तथा सहायताएं सरकार द्वारा मिलनी चाहिये तब कन्वर्जन रुकेगा। मद्रास स्टेट में जिस प्रकार के कन्वर्जन हो रहे हैं और स्टेट गवर्नमेंट चुप बैठी हुई है इसके भयंकर दुष्परिणाम होंगे। अतः जहां पर भी ऐसी अव्यवस्थायें हैं वह गलत

है और भारत सरकार को उनको रोकना चाहिये।

माननीय कुरियन ने कहा कि अलग-अलग जातियों के लोग एक धर्म से दूसरे धर्म में कन्वर्जन करते हैं तो उनको सहूलियत दी जाय अन्यथा संविधान के संबंधित अनुच्छेद या डिस्क्रिमिनेशन होता है। मैं उनको बताता हूं हमने आर्टिकिल 34। में इस प्रकार का प्रावधान किया है कि जो लोग सोशली, ऐजूकेशनली, रिलीजियली बैकवर्ड हैं, जिनकी आर्थिक स्थिति कमजोर है उनको इस प्रकार का रिजर्वेशन या आर्थिक सहायता दी जाएगी। इसलिये डिस्क्रिमिनेशन का सवाल पैदा नहीं होता। और ऐसी व्यवस्थायें किसी धर्म में नहीं हैं। इसलिये जो लोग गरीबी की हालत में हैं उनको आर्थिक तौर पर मजबूत बनाने के लिये ऐसी व्यवस्था की गई है। ज्यों ज्यों हमारी व्यवस्थायें मजबूत बनेगी उनका आर्थिक स्तर ऊंचा उठेगा। आज बहुत से ऐसे लोग अच्छी जगहों पर आ गये हैं, हमारी भारत सरकार ने उनके लिये जो भी योजनायें बनायी हैं चाहे ट्रेड, इंडस्ट्री, काटेज इंडस्ट्री में हो या और अन्य प्रकार की जो भी सुविधायें दी जा रही हैं वह बहुत अच्छा है। हो सकता है कि कहीं कोई अधिकारी बेईमान हो, मैं इससे इन्कार नहीं करता हूं। मैं तो खुद कहता हूं कि ऐसे अधिकारी के खिलाफ सख्त से सख्त कार्यवाही करनी चाहिये, अन्यथा हमारी योजनायें सफल नहीं होंगी और हमारी प्रधान मंत्री जो गरीबों को ऊपर उठाना चाहती हैं वह काम पूरा नहीं हो पायेगा। इसलिये जो अधिकारी दूसरे का हिस्सा हड़प जाता है, चाहे बैंक का हो या ब्लाक का, गरीबों की सबसिडी या सहायता में जो भी गड़बड़ करता है उसके खिलाफ सख्त कार्यवाही करनी चाहिये।

इन्होंने आर्टिकिल 25 के बारे में कहा है, हर एक आदमी अपना-अपना धर्म प्रोफैस करने के लिये आजाद है। कौन मना करता है? हमारे यहां तो पूरी आजादी है और सरकार किसी प्रकार का कोई हस्तक्षेप नहीं करेगी। फिर कन्वर्जन का कहां सवाल पैदा होता है? इसलिये जिन भावनाओं का इन्होंने जिक्र किया है वह ठीक नहीं है और इससे गड़बड़ी पैदा हो सकती है समाज के अन्दर। इसलिये ऐसी भावनाओं को दूर रखना चाहिये। जो इन्होंने कहा कि कांस्टीट्यूशन के अन्दर से पैराग्राफ (3) डिलीट कर दिया जाय, यह तो खास तौर से रखा गया है और इसलिये रखा गया है कि जो शेड्यूल्ड कास्ट के लोग हैं प्रेसीडेंट के आर्डिनेंस, आदेश द्वारा प्रसारित किया जायगा कि यह लोग शेड्यूल्ड कास्ट में आते हैं। उनको ऊपर उठाने की सारी व्यवस्थायें की गई हैं। अगर इसी को डिलीट कर दिया जाय तो सारी मंशा खत्म हो जायगी। इसलिये यह बात गलत है, और मैं इसका विरोध करता हूं और माननीय सदस्य से निवेदन करता हूं कि हमारे देश में जिस प्रकार की व्यवस्था चल रही है हम सब धर्मों का आदर करते हैं, राज्य की तरफ से पूरी छूट है अपने धर्म को मानने की, अतः इस बिल को लाने की कोई आवश्यकता प्रकट नहीं होती है और वह अपने इस बिल को वापस ले लेंगे।

इन शब्दों के साथ मैं अपनी बात समाप्त करता हूं।

SHRI T. NAGARATNAM (Sriperumbudur): Sir, I must thank you for giving me this opportunity to participate in the discussion on the Private Members Bill, the Constitution (Scheduled Castes) Orders (Amendment), 1980 which is initiated by Shri P.J. Kurien.

I congratulate and also welcome this Bill for the amendments which are to be considered carefully by the Government.

As far as these amendments are concerned, I would refer to Clause 2 (1) of the Constitution (Scheduled Castes) Orders (Amendment) Bill, 1980.

> "2. (1) In the Constitution (Scheduled Castes) Order, 1950 paragraph 3 shall be omitted."

Paragraph 3 of the Constitution (Scheduled Castes) Order, 1950 reads as follows:

> "Notwithstanding anything contained

in paragraph 2, no person who professes a religion different from the Hindu or the Sikh religion shall be deemed to be a member of a Scheduled Caste."

Paragraph 2 of the Constitution (Scheduled Castes) Order, 1950 states :

"2. Subject to the provisions of this Order, the castes, races or tribes or parts of, or groups within, castes or tribes specified in Parts I to XVII of the Schedule to this Order shall, in relation to the States to which those parts respectively relate, be deemed to be Scheduled Castes so far as regards members thereof resident in the localities specified in relation to them in those parts of that Schedule".

But most of the Christians in Tamilnadu were converted from Scheduled Caste, unable to tolerate the atrocities committed on them, not only during the British regime but later also. Though they are converted Christians, they have been living in the same colony along with the Harijans. The Harijan Chrisitians (SC) have not only been deprived of the rights of Scheduled Caste preference, but they have not been allowed to live along with higher caste people in the village. In Tamilnadu, there is an isolated colony in each and every village for Harijans. The Harijans have been isolated and made to live in a separate place that is called *chery* or Harijan colony. The Scheduled Caste Christians are living in the same *chery* or colony.

Why our Constitution provides preference to the Scheduled Castes is that they are not only weaker economically and educationally but also socially.

Our Constitution clearly says, "group within" as regards members thereof resident in the localities specified in relation to them in those parts of the Schedule.

The Scheduled Caste Christians are also living with the Harijans in the same locality. All of them have been treated in the same manner as Harijans not only in Tamil Nadu but in the entire country.

For example, in the year 1957 there was a terrible communal clash in Tamil Nadu at Mudukalathur in Ramnad District. In those days the Congress ruled in Tamil Nadu. There were riots between Harijans and Thevars. Among the Harijans there was one Mr. Immanuel who was a converted Christian from Harijan, aged 40, and who was representing the Harijans ; he was brutally murdered. The said Immanuel was, as I said, a Scheduled Caste Christian and even a Scheduled Caste Christian has been treated as socially backward in the colony in entire Tamil Nadu. So, the Government must take up this matter very seriously. The Scheduled Caste Christians must be given all preferences as other Scheduled Castes. I would draw the attention of the House through you, Sir, to this fact that while giving preferences to this particular section of the people, there must be uniformity and there should not be any discrimination.

Sir, particularly in Tamil Nadu, the Scheduled Caste converted Christians have been treated as backward class and given preference in all fields as backward classes. This was introduced when our beloved DMK leader Dr. Kalainger Karunanidhi was in power in Tamil Nadu. The converted Adi Dravida Harijan Christians are included in the backward classes list. But the Central Government treats the same Scheduled Caste Christians as forward community.

MR. DEPUTY-SPEAKER : That concession still continues to be there.

SHRI T. NAGARATNAM : Yes, Sir. Our leader was seriously thinking further in this matter and he wanted to pass a legislation to give preference to Scheduled Caste Christians as other Scheduled Castes (Harijans). But unfortunately for the Scheduled Caste converted Christians in Tamil Nadu, the Congress Government at the Centre in the year 1976 vindictively dissolved our DMK Government. Otherwise, our leader would have included all the Scheduled Caste Christians in the Scheduled Castes list thus enabling them to get all preferences as Scheduled Castes.

This Bills seeks to delete the third paragraph proviso in Constitution Orders 19, 32, 64, 68 and 81. I request the Central Government to go through in detail and delete the

entire proviso so that it helps the converted Scheduled Caste people.

Last time during the debate on non-implementation of the Mandal Commission's Report, I had urged on the Government in the House that the Mandal Commission's Report must be implemented without any hesitation. If the Mandal Commission's Report is implemented, at least the Scheduled Caste Christians would enjoy the preference along with backward class people. I urge on the Government that the Mandal Commission's Report may be accepted and implemented without any delay.

Apart from all these pleadings, I would like to tell Prof. Kurien who has initiated this Bill that the Christians are divided into different categories. Most of the Members who spoke in this House have said that there is no caste in Christianity. There are different categories prevailing in Christianity—the Roman Catholic and the Protestant and particularly in Tamil Nadu, the Church of South India, C.S.I.

That is C.S.I. In the Roman Catholics also there are two sects—one is Lutheran and the other is Bendicost. Even among the Bendicosts, there are the Ceylon Bendicosts and Maranatha Bendicosts. The Scheduled Caste people converted themselves and embraced any one of these Christians. In Tamilnadu, Mr. Deputy-Speaker knows very well...

MR. DEPUTY-SPEAKER : When they are converted into Christianity, they continue to have the caste appellation—whichever caste they held in the Hindu religion. For instance, the Nadar converted into Christian is called Nadar Christian....

SHRI T. NAGARATNAM : Yes, Nadar Christian and Mudaliar Christian.

MR. DEPUTY-SPEAKER : Therefore, the caste system continues there also.

SHRI T. NAGARATNAM : Yes, it continues there also. In Tamilnadu—Mr Deputy-Speaker knows very well—and particularly, in Madras, I draw the attention of this House that there are several English-medium Christian institutions—convent schools like Don Bosco Convent, Church Park Convent, BINS Convent, Petes Convent, Good Shepherd Convent, etc. In these convent schools, the poor Hindu Harijans are not being given admission. The State Government and the Central Government cannot question them because these institutions have been running in the name of Christian religion and our Constitution gives all the protection in the Fundamental Rights that the minority religion should not be suppressed but encouraged. Therefore, these Christian institutions have not been following the Government policy of admitting the Scheduled Caste students. These institutions may say that some of the Harijan students were admitted in their convents. But if we take up the records, those who are coming from big Harijan officers like IAS and IPS, their wards may be admitted and the wonder is there are two Christian colleges in Madras. One is the Loyola College and the other is the Christian College. The Loyola College is run by the Roman Catholics and the Christian College is run by the Protestants. In Loyola College the Protestant Christians have not been admitted. Similarly, in the Christian College the Roman Catholic students have not been admitted....

PROF. N.G. RANGA : No ban on them.

SHRI T. NAGARATNAM : No ban on them. But the Roman Catholic students were not admitted in the Christian College....

PROF. N.G. RANGA : They do not go there.

SHRI T. NAGARATNAM : Prof. Ranga knows very well. I am not equal to his experience. Even my age is not equal to his experience. He knows very well.

MR. DEPUTY-SPEAKER : Our Prof. Ranga was only a Professor in the Pachaiappa's College and he was Professor to our Anna.

SHRI T. NAGARATNAM : Yes, he was Professor of our beloved leader, Anna.

MR. DEPUTY-SPEAKER : He has not gone to any Christian College.

SHRI T. NAGARATNAM : That is why

I emphasize. Even among the Christians, the Roman Catholic Students were not admitted into the Christian College and the Protestant students were not given admission in the Loyola College. Likewise, in the Christian converts, there is the discrimination and this discrimination should be avoided.

Most of the Members who spoke in this House, pleaded that even economically and educationally, those who are from the Scheduled Castes should not be given preference. But I urge through you that even if an IAS officer comes from the Scheduled Castes, though he is an IAS officer or an IPS officer, to whatever high post he has been elevated, they are still considered to be Scheduled Castes and are still considered as untouchables—not only in Tamilnadu but also in the entire India. That is why Dr. Ambedkar and others cleverly inserted Art 70 in the Fundamental Rights that 'untouchability' is abolished.

But, the preference is given in Chapters 16 and 17. That can be repealed. According to the jubilant mood of the Parliamentarians in due course, it can be repealed and the preference can be taken away.

Lastly, Sir, most of the Members spoke that all the people from the Scheduled Castes are still not only socially but also educationally and economically backward. Our Babu Jagjivan Ram, for the past forty years, was a Minister. During the Janata period, when he was Defence Minister, once he opened a statue of Dr. Sampurnanand. The highest caste people considered the opening of the statue by the Defence Minister. And all the higher caste people combined together and they thought over this matter that the untouchable man should not open the statue. He opened the statue but they still imposed on the statue that it was a *theettu* in Tamil and, subsequently, all the orthodox people took water from the Ganges river and poured it on that statue and cleaned it. They thought that the sin already committed has been washed away after this.

Suppose a person commits an offence under the Untouchability Offences Act 1955, he will be prosecuted under that Act. He opened the statue. And deliberately all the orthodox people joined together and took water from the Ganges river and washed the statue. Why the Government took no action against those orthodox people when the offence fell under the Untouchability Offences Act. Sir, it is a shame to say that in this House. Therefore, whether it be a Congress or any other Government that comes to power, as long as this community is prevalent in this country, the untouchability can not be taken away. Being a Member of Parliament with more than 100 Members from the Scheduled Castes we are not united together and we are still depending on so many parties. When we come to the House we feel what a type of untouchability is imposed against us. Lastly, I want to say that we have been given the identity cards. One day I was travelling with my identity card in a train. The T.T.R. asked me where was the identity card of mine. For the first time I showed him that identity card bearing my name Shri T. Nagaratnam and the letters S.C. put in the bracket. The TTR wanted to clarify that from me ; he wanted to know what was the indication of the letters 'S.C.' to which I replied 'Supreme Court'. Is it the way of putting at the end after my name T. Nagaratnam—S.C. in bracket ? Do all the Members in this House put in after their name the words like 'Chari, Brahma, Iyengar and Shastri ? But, the Government imposes against all the harijan M.Ps to put in the words S.C. after their names. After my name Shri T. Nagaratnam and Shri C.T. Dhandapani, the words S.C. in bracket appear in the identity cards. At least these may be got removed from our identity cards.

MR. DEPUTY-SPEAKER : You mean it was so in the past.

SHRI T. NAGARATNAM : If you want I can show my identity card to you. Please see. It is very ridiculous to see that with 'T. Nagaratnam (Sriperumbudur) with S.C. in the bracket.'

PROF. N.G. RANGA : The words S.C. can be removed from there.

श्री रामलाल राही : पार्लियामेंट का जितना लिट्रेचर छपा है, जिसमें हम लोगों के नाम लिखे हैं, उनमें सभी में लिखा है अनुसूचित जाति, जन० जाति या अंग्रेजी में एस० सी०, एस० टी० ।

SHRI T. NAGARATNAM : Therefore, I request that it should be deleted from the identity cards. (*Interruptions*) Mr. Deputy-Speaker, knows that unidentified dog can be taken away by the municipal authorities and if a token is tied on the neck of the dog then only the dog can be identified as to who is the owner of the dog. Similarly, on the identification cards after the name of the member the alphabets S.C. have been added. These should be deleted. Sir, this Bill has been welcomed by almost....

SHRI A.K. ROY (Dhanbad) : Sir, I want to submit that is it not a violation of the fundemental right enshrined in the Constitution by differentiating like this and insult the members. I think it is also not compatible with the rules of the House. We want that the Chair should assure the House that itwill be immediately removed.

PROF. N.G. RANGA : I have already suggested that our Secretariat should look into this and remove it.

(*Interruptions*)

MR. DEPUTY-SPEAKER : I think this has not been brought to the notice of the House by any other member earlier. It is for the first time that Mr. Nagratnam has brought it to the notice of the House. It is a good thing that he has brought it to the notice of the Government and, I am sure, the Government will take action on it.

SHRI NAGARATNAM : Sir, this Bill has been welcomed by most of the members. Most of these converted Christians have been converted from Scheduled Castes—Adi Dravida Christians, Mudaliar Christians, Naidu Christians, etc. They are living with harijans and, therefore, they should not be deprived of the rights which are given to Scheduled Castes. So, this amendment should be considered carefully and accepted by the Government. I conclude.

MR. DEPUTY-SPEAKER : Hon. Members we started discussion on this Bill at 3.40 p.m. Two hours had been allotted. It is now 5.50 p.m. Already two hours are over. I would like to know the sense of the House about extending the time. There are still many Members who want to speak.

SHRI MOOL CHAND DAGA (Pali) : The time should be extended by one hour.

MR. DEPUTY-SPEAKER : All right. Now, Mr. Panika...

श्री राम प्यारे पनिका (रोबर्टसगंज) : उपाध्यक्ष महोदय, यह संविधान (अनुसूचित जातियां) आदेश (संशोधन) विधेयक, जो सदन में प्रो० पी० जे० कुरियन द्वारा प्रस्तुत है, उसका मैं घोर विरोध करता हूं।

यह बात सही है कि हमारे लायक दोस्त श्री कुरियन ने बिल प्रस्तुत करते समय बहुत ही अच्छे ढंग से अपनी बातों को रखा है लेकिन जो तर्क उन्होंने दिये हैं, वे उल्टे उनके विरुद्ध पड़ गये। उन्होंने संविधान की आर्टीकिल्स 46,25 और 15 आदि का हवाला दिया। आप यह देखें कि इनके जो बुनियादी अर्थ हैं, तो शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के लिए जो विशेष व्यवस्थाएं हैं, वे स्वयं समाप्त हो जाती हैं अगर इनकी बातों को मान लिया जाए। इसलिए मैं इसका विरोध करता हूं और यह निवेदन करना चाहता हूं कि यदि इसकी जगह पर शासन द्वारा पिछले कई वर्षों से जो शैड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स (एमेंडमेंट) बिल प्रस्तावित है और एक बार तो इस सदन में प्रस्तुत भी किया गया था लेकिन किन्हीं कारणों से उसे वापस ले लिया गया था, उस बिल को अगर ये लाए होते तो मैं उसका कट्टर समर्थक होता।

मैं यह कहना चाहता हूं कि 35 वर्ष हमारी आजादी को हो गये हैं लेकिन बहुत सी ऐसी शेड्यूल्ड जातियां हैं, जो कि एक स्टेट में शेड्यूल्ड कास्ट्स हैं लेकिन दूसरी स्टेट में जनरल हैं। मैं आपको एक उदाहरण देना चाहता हूं। हमारी एक 'पनिका' जाति है। उत्तर प्रदेश में वह शेड्यूल्ड कास्ट है लेकिन मध्य प्रदेश के आठ जिलों में वह शेड्यूल्ड ट्राइब है और बाकी जिलों में वह जनरल है और बिहार और उड़ीसा में तो वह जनरल ही है। इसकी स्थिति बहुत दयनीय है और आर्थिक, सामाजिक और शैक्षिक रूप से वह बहुत पिछड़ी हुई है। इस तरह से शेड्यूल्ड कास्ट्स और

शेड्यूल्ड ट्राइब्स की जातियों का कोई राशनेल नहीं है। यही नहीं बल्कि कुछ जातियों के नाम अशुद्ध हैं। जो ट्राइब्स हैं, उनको शेड्यूल्ड कास्ट दिखाया हुआ है और इस तरह से बहुत सी गड़-बड़ियां हैं और इनको ठीक करने के लिए माननीय गृह मंत्री जी ने प्रयास भी किया है और कई बार राज्यों को कहा भी है लेकिन कुछ राज्य सरकारें इनसे सहयोग नहीं कर रही हैं और वे बहुत समय से नाम नहीं भेज रही हैं। मैं गृह मंत्री जी से अपील करना चाहता हूं कि वे शीघ्रातिशीघ्र इनकी लिस्ट राज्य सरकारों से मंगावें और अगले बजट सेशन में इस तरह के बिल को प्रस्तुत करके हरिजनों और आदिवासियों के विकास के रास्ते को प्रशस्त करें।

यही नहीं, 1976 में एक एरिया रेस्ट्रिक्शन बिल पास हुआ था और उसका बड़ा ही अच्छा मोटिव था और मैं कहना चाहता हूं कि उससे काफी राज्यों में हमारी संख्या बढ़ गई लेकिन कुछ राज्यों ने उस बिल के पास होने के बावजूद भी उनको मान्यता नहीं दी। मैं मध्य प्रदेश में छत्तीस-गढ़ गया था और वहां पर मैंने डी० एम० से कहा कि हमको सर्टीफिकेट देना चाहिए क्योंकि एरिया रेस्ट्रिक्शन बिल पास हो गया है। पूरे प्रदेश में वे शेड्यूल्ड ट्राइब्स हैं, इसलिए सर्टीफिकेट मिलना चाहिए। इसी संदर्भ में मैं आपको यह बताना चाहता हूं कि उत्तर प्रदेश में एरिया रेस्ट्रिक्शन बिल लागू न होने के कारण एसेम्बली का एक चुनाव अवैध घोषित कर दिया गया। एक शेड्यूल्ड कास्ट ने जो गौड़ जाति का था, उसने पर्चा भरा लेकिन डी० एम० ने उस पर्चे को खारिज कर दिया और यह कहा कि इस जिले में यह शेड्यूल्ड कास्ट नहीं है। हाई कोर्ट और सुप्रीम कोर्ट में यह मामला गया और फिर सारा चुनाव ही अवैध घोषित कर दिया था। तो मेरा कहना है कि जब एक प्रदेश में ऐसा हो गया, तो कोई कारण नहीं कि और राज्यों में यह न हो। इसलिये मैं गृह मंत्री जी से यह आश्वासन चाहता हूं कि यह जो एरिया रेस्ट्रिक्शन बिल है, इस पर कार्य किया जाएगा।

अभी वर्मा साहब और दूसरे साथी बोल रहे थे कि शासन की तरफ से जो सुविधा दी जाती हैं, वे निश्चित रूप से दूरदराज इलाकों में शेड्यूल्ड कास्टेस और शेड्यूल्ड ट्राइब्स के लोगों को दूरदराज इलाकों में नहीं पहुंच रही हैं। इसलिए सदन का यह कर्त्तव्य है कि ये सुविधाएं उन्हें दिलाएं। इसमें पार्टी और पोलीटिक्स का कोई सवाल नहीं है। हम सब चाहते हैं कि उनको ऊपर उठाया जाए और हमारे देश की प्रधानमंत्री ने उनके उत्थान के लिए काफी किया है और हमारी सरकार बहुत कुछ कर रही है लेकिन अभी तक जो सोशल बैकवर्डनैस है, वह नहीं गई है और अभी भी अनटचेबिलिटी अपनाई जाती है। कई लोग कह रहे हैं कि जो अनटचेबिलिटी है, उसको संविधान ने दूर कर दिया है, लेकिन अनटचेबिलिटी के नये-नये स्रोत निकलते आ रहे हैं।

पहले तो यह जाति की बात थी, अब यह बात उस जाति से निकलकर अन्य जातियों में भी व्यव-हार में आ गई है। आज हमारा यह कर्त्तव्य है कि हम इस भावना को दूर करें। जब तक यह भावना दूर नहीं होगी तब तक इस बिल से भी काम चलने वाला नहीं है।

हमारे देश में सिखों में तो जातिवाद है, लेकिन क्रिश्चियंस और मुसलमानों में जातिवाद नहीं है। आखिरकार हमारे देश मे जो इतने लोग मुसलमान बने वह हिन्दुओं के कठोरपन के कारण और मध्य-काल के हमारे शासकों के व्यवहार के कारण ही बने। लेकिन मुसलमानों में जातिवाद का कोई भाव नहीं है। अगर हम निश्चित तौर से अपने यहां से जातिवाद की व्यवस्था समाप्त कर दें तो जो हमारा उद्देश्य है कि हम शेडयूल्ड कास्ट्स और शेडयूल्ड ट्राइब्स के लोगों की सहायता करें, जो इस देश में पददलित रहे हैं, उनका विकास हो, उसको हम पूरा कर सकते हैं।

महात्मा गांधी और आचार्य विनोबा जी ने सर्व धर्म समन्वय की बात कही थी। अगर हम यह बिल पास करते हैं तो जो महात्मा गांधी और विनोबा जी ने बात कही थी कि हम लोगों में कोई जाति और धर्म का भेद नहीं हो, वह बात पूरी नहीं

होती है। हमारे विनोबा जी तो सारे धर्मों की बात जानते थे। उन धर्मों की मुख्य-मुख्य बातों का उन्हें विस्तार से ज्ञान था। इसलिए मैं आपसे कहता हूं कि जो देश में राष्ट्रीय भावना है, उसको देखते हुए यह बिल पास करने की जरूरत नहीं है। अतः मैं अपने सहयोगी से अपील करूंगा कि वे यह बिल वापस ले लें।

इस अवसर पर मैं अपने गृह मंत्री जी से भी आग्रह करूंगा कि वे ऐसा कार्यक्रम बनायें जिससे कि शेडयुल्ड कास्ट्स और शेडयुल्ड ट्राइब्स के लिए कोई समस्या ही न रहे। आज हम क्या देखते हैं कि इन जातियों के लिए रिजर्वेशन के बाद भी कोटा पूरा नहीं हो पाया है। शेडयुल्ड कास्ट्स के लिए हमने 18 परसेंट और शेडयुल्ड ट्राइब्स के लिए साढ़े सात परसेंट का रिजर्व्ड कोटा रखा हुआ है। हमारी क्लास वन की नौकरियों में शेड-युल्ड कास्ट्स का चार परसेंट और शेडयुल्ड ट्राइब्स का एक परसेंट भी कोटा पूरा नहीं हो पाया है। यही अवस्था द्वितीय, तृतीय और चतुर्थ श्रेणी की पोस्टों में भी है। हमारे कांस्टीच्युशन में यह व्यवस्था है कि हम निश्चित समय तक इन जातियों को समान स्तर पर लाने की व्यवस्था करेंगे। आपके ऐसा न करने से आज इन जातियों के लोग दूसरी जातियों के कोप का भाजन बन रहे हैं। आपने इन जातियों के लिए रिजर्वेशन का तीन बार समय बढ़ाया है। और कितनी बार आप समय बढ़ाते रहेंगे। इसलिए मेरी आपसे मांग है कि आप शेडयुल्ड कास्ट्स और शेडयुल्ड ट्राइब्स के उत्थान के लिए एक टाईम-बाऊण्ड प्रोग्राम बनाइये और उसको समान स्तर पर लाइये। इससे ही देश में एकता का भावना जागेगी।

आज जो देश में जातीय दंगे हो रहे हैं वह इसी कारण से हो रहे हैं कि दूसरी जाति के लोगों के दिमाग में यह है कि सारा लाभ इन शेडयुल्ड कास्ट्स और शेडयुल्ड ट्राइब्स के लोगों को ही दिया जा रहा है। जबकि वस्तुस्थिति यह है कि हमारे संविधान निर्माताओं की जो मंशा थी हम उसके अनुरूप भी इन लोगों को लाभ नहीं दे पा रहे हैं। हम अपने संविधान के अनुसार सबको समता का अधिकार दिए हुए हैं लेकिन सबको समता का अधिकार तब तक प्राप्त नहीं हो सकता जब तक कि सभी का आर्थिक और सामाजिक दृष्टि से समान स्तर नहीं होता। इसलिए हमें उन्हें समान स्तर प्रदान करना होगा। केवल समान अवसर का अधिकार दे देने से समान अवसर प्राप्त नहीं हो जाते।

आपको शिक्षा के क्षेत्र में इन जातियों को समान अवसर प्रदान करने होंगे। आप ट्राइबल एरियाज में पब्लिक स्कूल खोलें, हरिजनों के लिए पब्लिक स्कूल खोलें। अपने शिक्षालयों में हम उन्हें समान अवसर प्रदान करें। अगर बुनियादी तौर से समा-नता न हो, एजूकेशन में समानता न हो, तो कैसे समान स्तर आ सकता है। इसलिए मैं कहना चाहता हूं कि सभी के लिए एक समान शिक्षा की व्यवस्था की जानी चाहिए तभी सभी का एक समान विकास हो सकता है। जब तक बुनियादी सुविधा इन जातियों को नहीं मिलेंगी तब तक हरि-जनों और आदिवासियों में समान स्तर लाने की बात व्यर्थ ही होगी।

अन्त में मैं आपसे कहना चाहता हूं कि आज जो समाज में भावना जाग रही है, उसमें बुनियादी परिवर्तन करने के लिए आप कोई रास्ता अपनाएं। इन शब्दों के साथ मैं अपनी बात समाप्त करते हुए पुनः अपने लायक मित्र से निवेदन करना चाहता हूं कि वे इस बिल को वापस ले लें।

17.55 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Articles 60 and 159)

PROF. NARAIN CHAND PARASHAR (Hamirpur) : Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

*Published in Gazette of India Extraordinary Part II, Section 2, dated 22.12.1983.